

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.) No. 978 of 2020**

**IN THE MATTER OF:**

**K.Sailendra & Ors.**

**...Appellants**

**Vs.**

**Aayusiddhi Life Sciences Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Srinivasaraju Chitrapu, Advocate**

**For Respondent: Mr. S. Chidambaram, PCS for R3 and 4  
Ms. K.Sandhya Rani, Advocate for R1  
Mr. Arpit Shukla, Advocate for R5 and 6**

**ORDER**

**(Through Virtual Mode)**

**22.03.2021:** Learned Counsel for Respondent Nos. 1 and 5 submits that due to some personal difficulty they could not appear on earlier date dated 12.2.2021 and the order was passed ex-parte against them. Now, they request to join the proceedings.

Learned Counsel for the Appellant has no objection against the prayer.

The ex-parte order dated 12.2.2021 is hereby set aside.

Learned PCS for R3 and R4 submits that the Appellant has not provided the hard copy of the appeal paper book in compliance of the earlier order dated 12.2.2021. Appellant is directed to provide the same within a week.

....contd.

Respondents are directed to file their 'reply affidavit' positively within two weeks.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let the matter be fixed on **26<sup>th</sup> April, 2021 for 'Admission'(after notice).**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

ss/RR